

Corruption charges against public servants

703. SHRI KRISHNA KUMAR BIRLA: Will the PRIME MINISTER be pleased to state

(a) whether the C.B.I. has nabbed hundreds of public servants in different cases of corruption and criminal activities during the month of April this year;

(b) if so, the details thereof; and

(c) what further steps Government propose to take against the involved corrupt public servants?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. MARGARET ALVA): (a) Yes, Sir.

(b) 170 public servants, of which 121 are of Gezatted status, are involved in 104 cases registered by the CBI during April, 1991, on the allegations of possession of assets disproportionate to their known sources of income, showing undue official favours and criminal misconduct etc.

(c) Regular cases have been registered against officials concerned.

Growth centres for industrialisation of backward areas

704. MISS SAROJ KHAPARDE: Will the PRIME MINISTER be pleased to state:

(a) what was the number of growth Centres set up by Government so far in each of the States/Union Territories for promoting industrialisation of the backward areas in the country;

(b) whether all these Growth Centres have been endowed so far with the necessary infrastructural facilities in respect of power, water, banking and tele-communications, etc.;

(c) if so, the details thereof and if not, the reasons therefor; and

(d) by when Government propose to provide the infrastructural facilities to all the Growth Centres set up so far?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. J. KURIEN): (a) to (d) The Government in June 1988 announced a scheme for setting up of growth centres throughout the country. It is proposed to develop 70 growth centres in the first phase out of which the location of 61 growth centres have already been identified and announced in consultation with the State Governments. The Statewise allocation of growth centre is given below:—

S. No.	State	No.
1.	Andhra Pradesh . . .	4
2.	Assam . . .	3
3.	Bihar . . .	6
4.	Gujarat . . .	3
5.	Haryana . . .	2
6.	Jammu & Kashmir . . .	2
7.	Karnataka . . .	3
8.	Kerala . . .	2
9.	Madhya Pradesh . . .	6
10.	Maharashtra . . .	5
11.	Orissa . . .	4
12.	Punjab . . .	2
13.	Rajasthan . . .	5
14.	Tamil Nadu . . .	3
15.	Uttar Pradesh . . .	8
16.	West Bengal . . .	3
17.	Arunchal Pradesh . . .	1
18.	Goa . . .	1
19.	Himachal Pradesh . . .	1
20.	Manipur . . .	1
21.	M'ghalaya . . .	1
22.	Mizoram . . .	1
23.	Nagaland . . .	1
24.	Pondicherry . . .	1
25.	Tripura . . .	1
TOTAL . . .		70

These growth centres will be endowed with the infrastructural facilities at par with the best available in respect of power, water, telecommunication and banking. It is proposed to implement the scheme during the Eighth Five Year Plan.

705. [Transferred to 30th July, 1991]

खादी और ग्रामोद्योग आयोग द्वारा ग्रामीण क्षेत्रों में रोजगार उपलब्ध कराया जाना

706. श्री शंकर दयाल सिंह : क्या प्रधानमंत्री यह बताने की कृपा करेंगे कि:

(क) क्या खादी और ग्रामोद्योग आयोग द्वारा ग्रामीण क्षेत्रों में शिक्षित और अशिक्षित बेरोजगारों को रोजगार उपलब्ध कराने हेतु कोई योजना तैयार की गई है ; और

(ख) यदि हाँ, तो उसका ब्यौरा क्या है और उससे अब तक कितने बेरोजगार व्यक्ति लाभित हुए हैं?

उद्योग मंत्रालय में राज्य मंत्री (श्री पी० जे० कुरियन) : (क) और (ख) खादी और ग्रामोद्योग क्षेत्र के लिए योजना आयोग द्वारा नियुक्त कार्य दल ने 8वीं योजना के अंत तक 22.5 लाख ग्रामीण कारीगरों के लिए रोजगार के अतिरिक्त अवसर सृजित करने का लक्ष्य निर्धारित किया है। सातवीं योजना के अंत तक खादी और ग्रामोद्योग आयोग के तत्वावधान में खादी और ग्रामोद्योग क्षेत्र में अब तक 47.39 लाख व्यक्तियों को रोजगार दिलाए गए हैं।

Vacant posts of Chairman and Managing Directors in Public Sector Undertakings

707. SHRI PRAMOD MAHAJAN: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that certain posts of Chairman and Managing Directors of Public Sector Undertakings under his Ministry are lying vacant for more than one year; and

(b) if so, what are the details thereof and by when these posts would be filled up?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) No, Sir.

(b) Does not arise.

Allocation of imported edible oil to the States

708. SHRI PRAMOD MAHAJAN: Will the PRIME MINISTER be pleased to state:

(a) what are the criteria for allocation of imported edible oil to different States;

(b) the demands of different States according to their requirements for the next three months; and

(c) Government's response to their demands?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) The allocation of imported edible oils to States/UTs is decided based on factors such as availability of indigenous oils, realistic demand of the State/UT, availability of imported edible oils with the Government, pace of lifting, etc.

(b) The monthly average demand worked out from the Annual demand for edible oils furnished by States/UTs for the oil year (November-October) 1990-91 is annexed as statement.

(c) The demand of States could not be met on account of suspension of import of edible oils due to severe foreign exchange constraints.